GENERAL

In this contract, "you" or "your" will refer to the owner of this policy and "we", "us", "our", "insurer" "BSLI" or "the company" will refer to Birla Sun Life Insurance Company Limited, or any of its successors.

Please read this policy document carefully.

DEFINITIONS

"age" - means age as at last birthday

"annuitant" is the person/s as named in the policy schedule who is entitled to receive the annuity payout. The primary annuitant will be the primary person entitled to receive the payouts, while the secondary annuitant will be entitled in the event of death of the primary annuitant, if applicable.

"annuity commencement date" — the date the annuity payout begins.

"appointee" is the person who is appointed by you and as named in the Policy Schedule, in case where Nominee is minor.

"death benefit" is the amount payable on death of the annuitant, as applicable

"Insurance Act" – means the Insurance Act, 1938 as amended from time to time.

"IRDAI" – means the Insurance Regulatory and Development Authority of India.

"nominee" is the person who is nominated and as named in the Policy Schedule, to receive the death benefit as specified in this policy.

"policy anniversary" and "monthly processing date" correspond to the first day of a policy year and the first day of a policy month, respectively.

"policy issue date" is the date this policy is issued and your rights and benefits begin, as shown in Your Policy Details.

"policy year" and "policy month" are measured from the policy issue date and are periods of twelve calendar months and one calendar month, respectively.

"purchase price" means the single premium paid at the inception of this policy and as shown in the policy schedule .



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PREMIUM PROVISIONS

Purchase Price

Your Policy Schedule shows the one time purchase price you have paid.

POLICY BENEFIT PROVISIONS

The below mentioned benefits are payable if your policy is still in effect at the time the benefit is payable.

Annuity Payouts

Your Policy Details shows the annuity payout option, annuity installment amount, annuity commencement date and annuity payout dates. The payout option cannot be altered once chosen by you. Your annuity payout will commence from the annuity commencement date and will be paid to you thereafter on each annuity payout date depending on the chosen annuity option.

In case of payout option 4 the annuity installment amount as shown in Your Policy Details will increase at simple increasing rate of 3% p. a.

You have to submit survival certificate in the prescribed format at the beginning of each policy year. The survival certificate is to be signed by an official acceptable to BSLI as per then applicable administrative rules.

Death Benefit

Payout Option 2

Upon the death of the annuitant the annuity payouts will cease and the purchase price (excluding service tax and any other applicable taxes) will be refunded to the nominee.

On the death of the annuitant, no part of the annuity payout shall be paid for the time elapsed between the annuity payout immediately preceding the death of the annuitant and the date of his/her death.

In situation where an annuity payout was paid by BSLI, after the date of death of annuitant, then the amount of such annuity payout would be deducted from the purchase price to be refunded. The policy will be terminated once the death benefit is paid.

Payout Option 3

Upon the death of the annuitant before the end of the chosen term, the nominee will continue to receive the annuity payout till the end of the chosen term. The policy will be terminated at the end of the chosen term.

Payout Option 5

Upon the death of the primary annuitant, the secondary annuitant will continue to receive the annuity. If the secondary annuitant pre-deceases the primary annuitant, annuity payments cease on the death of the primary annuitant. The policy will be terminated upon the deaths of both the primary and secondary annuitants.

Payout Option 1 & 4

Upon the death of the annuitant under the remaining payout options the annuity payouts will cease immediately and the policy will be terminated.

Payout Option 6

Upon the death of the primary annuitant, the secondary annuitant will continue to receive the annuity. On death of secondary annuitant, the purchase price is returned to the nominee. If the secondary annuitant pre-deceases the primary annuitant, annuity payments cease on the death of the primary annuitant and the purchase price will be paid to the nominee. The policy will be terminated upon the deaths of both the primary and secondary annuitants.

Maturity Benefit

This policy does not provide any maturity benefit.

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POLICY PROVISIONS

Free-look Period

You will have the right to return your policy to us within 15 days (30 days in case the policy issued under the provisions of IRDA of India Guidelines on Distance Marketing ⁽¹⁾ of Insurance products) from the date of receipt of the policy. We refund the premium paid once we receive your written notice of cancellation (along with reasons thereof) together with the original policy documents. Depending on our then current administration rules, we may reduce the amount of the refund by expenditures incurred by us in issuing your policy and in accordance to IRDA of India (Protection of Policyholders Interest) Regulations, 2002.

Free-look period will not be applicable for transfer of purchase price for this policy from any existing deferred pension plan.

⁽¹⁾ Distance Marketing includes every activity of solicitation (including lead generation) and sale of insurance products through voice mode, SMS electronic mode, physical mode (like postal mail) or any other means of communication other than in person.

Policy Loan

This policy does not grant any loan facility.

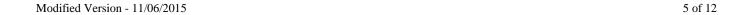
Surrender Benefit

This policy does not provide any surrender benefit.

Termination of Policy

Your policy will terminate at the earliest of:

- (a) The date we receive intimation of death of the annuitant (under Annuity Option 1 and 4)
- (b) The date of payment of purchase price in the event of death of the annuitant (under Annuity Option 2)
- (c) The date of the expiry of the chosen annuity certain period or, if later, the date we receive intimation of death of the annuitant (under Annuity Option 3)
- (d) The date we receive intimation of death of last surviving annuitant (under Annuity Option 5)
- (e) The date of payment of purchase price in the event of death of the last surviving annuitant (under Annuity Option 6)



Not Applicable (as it is not a unit linked plan)



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GENERAL PROVISIONS

Contract

Your contract includes this policy document, the application for the policy and any amendments agreed upon in writing after the policy is issued. The contract also includes declarations given by the policy owner, any medical report form and written statements and answers furnished as evidence of insurability. We are bound only by statements that are part of the contract. Only our authorized officers can agree to any change in the contract and then only in writing.

This contract does not provide for participation in the distribution of profits or surplus declared by us.

Currency and Place of Payment

All payments to or by us will be in accordance with the prevailing Exchange Control regulations and other relevant laws and regulations of India. Indian Rupee (Rs.) is the currency of this policy. We will make or accept payments relating to this policy at any of our offices in India or such other locations as determined by us from time to time.

Nomination

Nomination is allowed as per the provisions of Section 39 of the Insurance Act, 1938 as amended from time to time.

For more details on the nomination, please refer to Annexure B.

Claim Procedures

For processing a death claim under this policy the following documents are required:

- Original policy document
- Claimant's statement
- Death Certificate (only in the case of the death of the annuitant)
- Medical Attendant's Certificate
- Employer's Certificate, if applicable
- Copies of Medical Reports of last and previous hospitalizations, if any
- For accident cases First Information Report, Post Mortem Report and Police Inquest Form

You shall also provide us with any other information/ document as may be required by us preferably within 90 days from the date of request.

Any person claiming the benefits can download the claim request documents from our website www.insurance.birlasunlife.com or can obtain the same from any of our branches.

In case you are unable to provide any or all of the above documents, in exceptional circumstances such as a natural calamity, we may at our own discretion conduct an investigation and subsequently settle the claim.

Taxation

The income tax benefits on your policy will be as per prevailing Income Tax laws in India and any amendment(s) made thereto from time to time. As per the applicable laws and any amendments made thereto from time to time, we reserve the right to:

- deduct or withhold tax as the case may be; and
- recover levies, taxes, cesses and duties including but not limited to service tax from you or adjust the same from the amounts paid by you or accrued or payable to you under the policy.

Misstatement of Age

If the date of birth of the life insured has been misstated, any amount payable shall be increased or decreased to the amount that would have been provided, as determined by us, given the correct age.

If at the correct age, the life insured was not insurable under this policy according to our requirements, we reserve the right to pay the purchase price less annuity payouts already paid by BSLI, if any subject to the prevailing regulations and Income Tax laws and any amendment(s) made thereto from time to time. We will terminate the policy in accordance with Section 45 of the Insurance Act, 1938 as amended from time to time.

Suicide

If the life insured under this policy dies by suicide, whether medically sane or insane, within one year after the policy issue date, we will pay the amount described in the Death Benefit provision.

Fraud and Misrepresentation

As per the provisions of Section 45 of the Insurance Act, 1938 as amended from time to time. For more details on Section 45 of the Insurance Act, 1938 please refer to Annexure C.

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Grievance or Complaint

You may register your grievance or complaint with our **Head Customer Response & Resolution** at Customer Care Unit / Birla Sun Life Insurance Company Ltd. / One Indiabulls Centre, Tower 1, 16th Floor, Jupiter Mill Compound, 841, Senapati Bapat Marg, Elphinstone Road, Mumbai – 400013. You may also call our toll free no. 1-800-270-7000 or email:

customerservice@birlasunlife.com.

In case you are dissatisfied with the decision of the above office or have not received any response with 10 days, you may contact **Head Service Assurance** at Customer Care Unit / Birla Sun Life Insurance Company Ltd. / One Indiabulls Centre, Tower 1, 16th Floor, Jupiter Mill Compound, 841, Senapati Bapat Marg, Elphinstone Road, Mumbai – 400013. You may also call our toll free no. 1-800-270-7000 or email: grievances@birlasunlife.com.

The complaint should be made in writing duly signed or through email by the complainant or by his/her legal heirs with full details of the complaint and the contact information of complainant.

If you are not satisfied with the response or do not receive a response from us within 15 days, you may approach the Grievance Cell of the Insurance Regulatory and Development Authority of India (IRDAI) on the following contact details:

IRDAI Grievance Call Centre (IGCC) TOLL FREE NO: 155255

Email ID: complaints@irda.gov.in

You can also register your complaint online at http://www.igms.irda.gov.in/

Address for communication for complaints by fax/paper: Consumer Affairs Department, Insurance Regulatory and Development Authority of India, 9th floor, United India Towers, Basheerbagh, Hyderabad – 500 029, Andhra Pradesh

Fax No: 91-40 - 6678 9768

Insurance Ombudsman

In case you are dissatisfied with the decision/resolution of the Company, you may approach the Insurance Ombudsman located nearest to you (please refer to Appendix I or visit our website www.insurance.birlasunlife.com) if your grievance pertains to:

- insurance claim that has been rejected or dispute of a claim on legal construction of the policy;
- delay in claim settlement;
- dispute with regard to premium; or
- non-receipt of your policy document.

As per provision 13(3) of the Redressal of Public Grievances Rules 1998, the complaint to the Ombudsman can be made:

- only if the grievance has been rejected by the grievance redressal machinery of the insurer;
- within a period of one year from the date of rejection by the insurer; and
- if it is not simultaneously under any litigation.

Risk Factors / Disclaimers

This policy is underwritten by Birla Sun Life Insurance Company Limited (BSLI) and is a non-participating non linked traditional annuity plan. Birla Sun Life Insurance – Immediate Annuity Plan are only the names of the Company and Policy respectively and do not in any way indicate their quality, future prospects or returns. BSLI reserves the right to recover levies such as the service tax levied by the authorities on insurance transactions. If there be any additional levies, they too will be recovered from you. Tax benefit is subject to changes in tax laws. Insurance is the subject matter of solicitation.

NOTWITHSTANDING ANYTHING CONTAINED IN THIS POLICY DOCUMENT, THE PROVISIONS HEREIN SHALL STAND ALTERED, AMENDED, MODIFIED OR SUPERCEDED TO SUCH EXTENT AND IN SUCH MANNER AS MAY BE REQUIRED BY ANY CHANGE IN THE APPLICABLE LAW (INCLUDING BUT NOT LIMITED TO ANY REGULATIONS MADE OR DIRECTIONS / INSTRUCTIONS OR GUIDELINES ISSUED BY THE IRDA OF INDIA) OR ANY OTHER COMPETENT AUTHORITY OR AS MAY BE NECESSARY UNDER A JUDGEMENT OR ORDER /DIRECTION/INSTRUCTION OF A COURT OF LAW.

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List of Ombudsman

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
	Office of the Insurance Ombudsman,	
	2nd floor, Ambica House,	
	Near C.U. Shah College,	
AHMEDABAD	5, Navyug Colony, Ashram Road,	Gujarat, Dadra & Nagar Haveli,
	Ahmedabad – 380 014.	Daman and Diu
	Tel. : 079 - 27546150 / 27546139	
	Fax : 079 - 27546142	
	Email : <u>bimalokpal.ahmedabad@gbic.co.in</u>	
	Office of the Insurance Ombudsman,	
	Jeevan Soudha Building, PID No. 57-27-N-19	
BENGALURU	Ground Floor, 19/19, 24th Main Road, JP Nagar, Ist Phase,	Karnataka
	Bengaluru – 560 078.	Kalliataka
	Tel. : 080 - 26652048 / 26652049	
	Email : bimalokpal.bengaluru@gbic.co.in	
	Office of the Insurance Ombudsman,	
	Janak Vihar Complex, 2nd Floor,	
	6, Malviya Nagar, Opp. Airtel Office,	
BHOPAL	Near New Market,	Madhya Pradesh
	Bhopal – 462 003.	Chattisgarh
	Tel. : 0755 - 2769201 / 2769202 Fax : 0755 - 2769203	
	Fax : 0755 - 2769203 Email : bimalokpal.bhopal@gbic.co.in	
	Office of the Insurance Ombudsman.	
	62, Forest park,	
BHUBANESHWAR	Bhubneshwar – 751 009.	Origon
	Tel. : 0674 - 2596461 /2596455	Orissa
	Fax : 0674 - 2596429	
	Emai : <u>bimalokpal.bhubaneswar@gbic.co.in</u>	
	Office of the Insurance Ombudsman,	
	S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 – D,	Punjab,
CHANDIGARH	Chandigarh – 160 017	Haryana, Himachal Pradesh,
	Tel. : 0172 - 2706196 / 2706468	Jammu & Kashmir,
	Fax : 0172 - 2708274	Chandigarh
	Email : <u>bimalokpal.chandigarh@gbic.co.in</u>	
	Office of the Insurance Ombudsman,	
	Fatima Akhtar Court, 4th Floor, 453,	
CHENNAI	Anna Salai, Teynampet, CHENNAI – 600 018	Tamil Nadu, Pondicherry Town and
	Tel. : 044 - 24333668 / 24335284	Karaikal (which are part of Pondicherry)
	Fax : 044 - 24333664	narama (which are part or romanerry)
	Email : bimalokpal.chennai@gbic.co.in	
	Office of the Insurance Ombudsman,	
	2/2 A, Universal Insurance Building,	
DELHI	Asaf Ali Road,	- ""
	New Delhi – 110 002.	Delhi
	Tel. : 011 - 23239633 / 23237539 Fax : 011 - 23230858	
	Email : bimalokpal.delhi@gbic.co.in	
	Office of the Insurance Ombudsman,	
	Jeevan Nivesh, 5th Floor,	Assam,
GUWAHATI	Nr. Panbazar over bridge, S.S. Road,	Meghalaya, Manipur,
	Guwahati – 781001(ASSAM).	Mizoram,
	Tel. : 0361 - 2132204 / 2132205	Arunachal Pradesh,
	Fax : 0361 - 2732937 Email : bimalokpal.guwahati@gbic.co.in	Nagaland and Tripura
	Office of the Insurance Ombudsman,	
	6-2-46, 1st floor, "Moin Court",	
	Lane Opp. Saleem Function Palace,	Andhra Pradesh,
HYDERABAD	A. C. Guards, Lakdi-Ka-Pool,	Telangana,
HIDERADAD	Hyderabad - 500 004.	Yanam and
	Tel. : 040 - 65504123 / 23312122	part of Territory of Pondicherry
	Fax : 040 - 23376599	
	Email : <u>bimalokpal.hyderabad@gbic.co.in</u>	

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JAIPUR	Office of the Insurance Ombudsman, Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005. Tel. : 0141 - 2740363 Email : Bimalokpal.jaipur@gbic.co.in	Rajasthan
ERNAKULAM	Office of the Insurance Ombudsman, 2nd Floor, Pulinat Bldg., Opp. Cochin Shipyard, M. G. Road, Ernakulam - 682 015. Tel. : 0484 - 2358759 / 2359338 Fax : 0484 - 2359336 Email : bimalokpal.ernakulam@gbic.co.in	Kerala, Lakshadweep, Mahe-a part of Pondicherry
KOLKATA	Office of the Insurance Ombudsman, Hindustan Bldg. Annexe, 4th Floor, 4, C.R. Avenue, KOLKATA - 700 072. Tel.: 033 - 22124339 / 22124340 Fax: 033 - 22124341 Email: bimalokpal.kolkata@gbic.co.in	West Bengal, Bihar, Sikkim, Jharkhand, Andaman & Nicobar Islands
LUCKNOW	Office of the Insurance Ombudsman, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow - 226 001. Tel. : 0522 - 2231330 / 2231331 Fax : 0522 - 2231310 Email : bimalokpal.lucknow@gbic.co.in	Districts of Uttar Pradesh: Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhabdra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar
MUMBAI	Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054. Tel. : 022 - 26106552 / 26106960 Fax : 022 - 26106052 Email : bimalokpal.mumbai@gbic.co.in	Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane
NOIDA	Office of the Insurance Ombudsman, Email : bimalokpal.noida@gbic.co.in	State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Etah, Bulandshehar, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur
Pune	Office of the Insurance Ombudsman, Jeevan Darshan Bldg., 2nd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune – 411 030 Tel.: 020 - 32341320 Email: bimalokpal.pune@gbic.co.in	Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region

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Annexure B

Section 39 - Nomination by Policyholder

Nomination of a life insurance Policy is as below in accordance with Section 39 of the Insurance Act, 1938 as amended by the Insurance Laws (Amendment) Act, 2015 . The extant provisions in this regard are as follows:

- The policyholder of a life insurance on his own life may nominate a person or persons to whom money secured by the policy shall be paid in the event of his death.
- Where the nominee is a minor, the policyholder may appoint any person to receive the money secured by the policy in the event of policyholder's death during the minority of the nominee. The manner of appointment to be laid down by the insurer.
- Nomination can be made at any time before the maturity of the policy.
- Nomination may be incorporated in the text of the policy itself
 or may be endorsed on the policy communicated to the
 insurer and can be registered by the insurer in the records
 relating to the policy.
- 5. Nomination can be cancelled or changed at any time before policy matures, by an endorsement or a further endorsement or a will as the case may be.
- 6. A notice in writing of Change or Cancellation of nomination must be delivered to the insurer for the insurer to be liable to such nominee. Otherwise, insurer will not be liable if a bonafide payment is made to the person named in the text of the policy or in the registered records of the insurer.
- Fee to be paid to the insurer for registering change or cancellation of a nomination can be specified by the Authority through Regulations.
- 8. On receipt of notice with fee, the insurer should grant a written acknowledgement to the policyholder of having registered a nomination or cancellation or change thereof.
- 9. A transfer or assignment made in accordance with Section 38 shall automatically cancel the nomination except in case of assignment to the insurer or other transferee or assignee for purpose of loan or against security or its reassignment after repayment. In such case, the nomination will not get cancelled to the extent of insurer's or transferee's or assignee's interest in the policy. The nomination will get revived on repayment of the loan.
- The right of any creditor to be paid out of the proceeds of any policy of life insurance shall not be affected by the nomination.

- 11. In case of nomination by policyholder whose life is insured, if the nominees die before the policyholder, the proceeds are payable to policyholder or his heirs or legal representatives or holder of succession certificate.
- 12. In case nominee(s) survive the person whose life is insured, the amount secured by the policy shall be paid to such survivor(s).
- 13. Where the policyholder whose life is insured nominates his
 - a. parents or
 - b. spouse or
 - c. children or
 - d. spouse and children
 - e. or any of them

the nominees are beneficially entitled to the amount payable by the insurer to the policyholder unless it is proved that policyholder could not have conferred such beneficial title on the nominee having regard to the nature of his title.

- 14. If nominee(s) die after the policyholder but before his share of the amount secured under the policy is paid, the share of the expired nominee(s) shall be payable to the heirs or legal representative of the nominee or holder of succession certificate of such nominee(s).
- 15. The provisions of sub-section 7 and 8 (13 and 14 above) shall apply to all life insurance policies maturing for payment after the commencement of the Insurance Laws (Amendment) Act, 2015.
- 16. If policyholder dies after maturity but the proceeds and benefit of the policy has not been paid to him because of his death, his nominee(s) shall be entitled to the proceeds and benefit of the policy.
- 17. The provisions of Section 39 are not applicable to any life insurance policy to which Section 6 of Married Women's Property Act, 1874 applies or has at any time applied except where before or after Insurance Laws (Ordinance) 2014, a nomination is made in favour of spouse or children or spouse and children whether or not on the face of the policy it is mentioned that it is made under Section 39. Where nomination is intended to be made to spouse or children or spouse and children under Section 6 of MWP Act, it should be specifically mentioned on the policy. In such a case only, the provisions of Section 39 will not apply.

[Disclaimer: This is not a comprehensive list of amendments of the Insurance Laws (Amendment) Act, 2015 and only a simplified version prepared for general information. Policy Holders are advised to refer to Original Act Gazette Notification dated March 23, 2015 for complete and accurate details.]

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ANNEXURE C

Section 45 – Policy shall not be called in question on the ground of mis-statement after three years

Provisions regarding policy not being called into question in terms of Section 45 of the Insurance Act, 1938, as amended by the Insurance Laws (Amendment) Act, 2015 are as follows:

- No Policy of Life Insurance shall be called in question on any ground whatsoever after expiry of 3 yrs from
 - a. the date of issuance of policy or
 - b. the date of commencement of risk or
 - c. the date of revival of policy or
 - d. the date of rider to the policy whichever is later.
- On the ground of fraud, a policy of Life Insurance may be called in question within 3 years from
 - a. the date of issuance of policy or
 - b. the date of commencement of risk or
 - c. the date of revival of policy or
 - d. the date of rider to the policy

whichever is later.

For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which such decision is based.

- 3. Fraud means any of the following acts committed by insured or by his agent, with the intent to deceive the insurer or to induce the insurer to issue a life insurance policy:
 - The suggestion, as a fact of that which is not true and which the insured does not believe to be true:
 - The active concealment of a fact by the insured having knowledge or belief of the fact;
 - c. Any other act fitted to deceive; and
 - d. Any such act or omission as the law specifically declares to be fraudulent.
- 4. Mere silence is not fraud unless, depending on circumstances of the case, it is the duty of the insured or his agent keeping silence to speak or silence is in itself equivalent to speak.
- 5. No Insurer shall repudiate a life insurance Policy on the ground of Fraud, if the Insured / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of material fact are within the knowledge of the insurer. Onus of disproving is upon the policyholder, if alive, or beneficiaries.
- 6. Life insurance Policy can be called in question within 3 years on the ground that any statement of or suppression of a fact material to expectancy of life of the insured was incorrectly made in the proposal or other document basis which policy was issued or revived or rider issued. For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which decision to repudiate the policy of life insurance is based.
- 7. In case repudiation is on ground of mis-statement and not on fraud, the premium collected on policy till the date of repudiation shall be paid to the insured or legal representative or nominee or assignees of insured, within a period of 90 days from the date of repudiation.
- Fact shall not be considered material unless it has a direct bearing on the risk undertaken by the insurer. The onus is on insurer to show that if the insurer had been aware of the said

- fact, no life insurance policy would have been issued to the insured.
- 9. The insurer can call for proof of age at any time if he is entitled to do so and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof of age of life insured. So, this Section will not be applicable for questioning age or adjustment based on proof of age submitted subsequently.

[Disclaimer: This is not a comprehensive list of amendments of the Insurance Laws (Amendment) Act , 2015 and only a simplified version prepared for general information. Policy Holders are advised to refer to Original Act Gazette Notification dated March 23, 2015 for complete and accurate details.]

